# CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD.

### OA No.287/2021

This the 29<sup>th</sup> day of July, 2021.

Coram: Hon'ble Shri Jayesh V.Bhairavia, Member (J) Hon'ble Dr. A.K.Dubey, Member (A)

Versus

- Union of India
   Notice to be served through
   The Secretary
   Ministry of Department of Pension and PW
   LokNayakBhawan
   Khan Market, New Delhi.
- 2. Secretary
  Ministry of Law and Justice
  Department of Legal Affairs
  4<sup>th</sup> Floor, A-Wing, Shastri Bhavan
  New Delhi 110 001.
- 3. Income Tax Appellate Tribunal
  Notice to be served through the President
  Income Tax Appellate Tribunal
  Old Central Government Office Building
  Pratishtha Bhavan, 3<sup>rd</sup> & 4<sup>th</sup> Floor,
  101, Maharashi Karve Marg
  Mumbai 400 020.
- 4. The Vice President
  Income Tax Appellate Tribunal
  4<sup>th</sup> Floor, Abhinav Arcade
  Pritam Nagar, Paldi,
  Ahmedabad 380 006. Respondents

#### CAT, Ahmedabad Bench

## ORDER (ORAL)

Per: Hon'ble Shri J.V. Bhairavia, Member (J)

1. In the instant OA, aggrieved by non consideration of the request

made by the applicant for allowing him to exercise his option to switch over

to Old Pension Scheme from National Pension Scheme, approached this

Tribunal under Section 19 of the Administrative Tribunals Act, 1985.

2. Counsel for the applicant, Shri Joy Mathew mainly submits that the

applicant while working as Senior Private Secretary, ITAT, Ahmedabad

submitted his representation dated 19.02.2020 (Annexure A-2) through

proper channel followed by the another representation 28.12.2020

(Annexure A-3) and further reminder dated 07.06.2021 (Annexure A/3)

wherein by stating all his service details, he has requested to grant

permission to exercise his option to get benefits with regard to Old Pension

Scheme under CCS (CCA) Rules, 1972.

3. Considering the aforesaid submissions and perused the material on

record, since it is stated that there is no decision on the representations of

the applicant by the competent authority, we deem it fit to dispose of the

OA at the admission stage, without entering into merits of the claim of the

applicant, with a direction to the competent authority to consider and decide

pending representations dated 19.02.2021 & 28.12.2020 followed by the

reminder dated 07.06.2021, if not decided till date, within sixty days from

## CAT, Ahmedabad Bench

the receipt of the copy of this order and intimate the decision to the applicant.

**4.** In view of the above, the OA stands disposed of. No order as to costs.

(A.K.Dubey) Member (A)

(J.V.Bhairavia) Member (J)

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